

- (ii) Review by the Government on the working of the above Company.

[Placed in Library. See No. LT-3653/64].

- (2) (i) Annual Report of the National Coal Development Corporation Limited, Ranchi, for the year 1963-64, along with the Audited Accounts and the comments of the Comptroller and Auditor-General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

- (ii) Review by the Government on the working of the above Corporation.

[Placed in Library. See No. LT-3654/64].

STATEMENTS SHOWING THE ACTION TAKEN BY THE GOVERNMENT ON VARIOUS ASSURANCES

**The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha):**

I beg to lay on the Table the following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers during the various sessions of Third Lok Sabha:—

- |                                       |                        |
|---------------------------------------|------------------------|
| (i) Statement No. I.                  | Tenth Session, 1964.   |
| (ii) Supplementary Statement No. II.  | Ninth Session, 1964.   |
| (iii) Supplementary Statement No. IV. | Eighth Session, 1964.  |
| (iv) Supplementary Statement No. VII. | Seventh Session, 1964. |
| (v) Supplementary Statement No. X.    | Sixth Session, 1963.   |
| (vi) Supplementary Statement No. XII. | Fifth Session, 1963.   |

[Placed in Library. See Nos. LT-3655 to 3660/64].

EXPORT (QUALITY CONTROL AND INSPECTION) RULES, 1964

**The Minister of Commerce (Shri Manubhai Shah):** I beg to lay on the Table a copy of the Export (Quality Control and Inspection) Rules, 1964, published in Notification No. S.O. 3317, dated the 14th September, 1964, under sub-section (3) of section 17

of the Export (Quality Control and Inspection) Act, 1963. [Placed in Library. See No. LT-3661/64].

THE SALT CESS (AMENDMENT) RULES, 1964, ETC.

**The Minister of Heavy Engineering and Industry in the Ministry of Industry and Supply (Shri T. N. Singh):** I beg to lay on the Table a copy each of the following papers:—

- (i) The Salt Cess (Amendment) Rules, 1964, published in Notification No. S.O. 4037, dated the 28th November, 1964, under sub-section (3) of section 6 of the Salt Cess Act, 1953. [Placed in Library. No. LT-3662/64].
- (ii) The Registration and Licensing of Industrial Undertakings (Amendment) Rules, 1964, published in Notification No. G.S.R. 1781 dated the 11th December, 1964, under sub-section (4) of section 30 of the Industries (Development and Regulation) Act, 1951. [Placed in Library. See No. LT-3663/64].
- (iii) (a) Annual Report of the National Industrial Development Corporation Limited, New Delhi for the year 1963-1964, along with the Audited Accounts and the comments of the Comptroller and Auditor-General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (b) Review by the Government on the working of the above Corporation.

[Placed in Library. See No. LT-3664/64].

AUDIT REPORT ON THE ACCOUNTS OF THE CENTRAL SILK BOARD FOR THE YEAR 1962-63

**The Deputy Minister in the Ministry of Commerce (Shri S. V. Ramaswamy):** I beg to lay on the Table a copy of Audit Report on the Accounts of the Central Silk Board for the year 1962-63. [Placed in Library. See No. LT-3665/64].